

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Petitioners/Applicant

..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.08.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

PRESENTS:-

For the Petitioner(s):

Mr. Krishna Kumar, Mr. Srujana Suman Mund
& Mr. S.C. Nanda, Advs.

For the Respondent(s):

Mr. Gurcharan Singh, Adv. For Mr. Rajesh Gupta,
Ex-Director

For the RP:

Mr. Om Prakash Vijay, RP

ORDER

On behalf of the arguing counsel Mr. Ashish Agarwal a request for adjournment has been made on the ground of some personal difficulty. The request has not been opposed.

List for further consideration on 24.08.2018.

Sdt

(M. M. KUMAR)
PRESIDENT

Sdt

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)